

B
SLP(C)No. 13880 OF 2004
ITEM No.21

Court No. 9

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.13880/2004

(From the judgement and order dated 09/12/2003 in WP 14146/03
of the HIGH COURT OF A.P. AT HYDERABAD)

GOVERNMENT OF A.P. & ORS.

Petitioner (s)

VERSUS

MOHD. NASRULLAH KHAN

Respondent (s)

(With Appln(s). for c/delay in filing SLP and with
prayer for interim relief and Office Report)

Date : 13/09/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner (s)Mrs.D. Bharathi Reddy,Adv.

For Respondent (s)Mrs. K. Amareshwari, Sr. Adv.
Mr. B. Ramana Murthy,Adv.

UPON hearing counsel the Court made the following
O R D E R

The respondent is represented by counsel Mr. B. Ramana Murthy and he seeks time for filing counter affidavit. Four weeks' time is granted for the purpose. Two weeks' time thereafter is granted for filing rejoinder, if any. The counsel for the respondent states that he will be filing Vakalatnama today.

(A.S. BISHT) (VIJAY DHAWAN)
COURT MASTER

COURT MASTER